

FIR No. 98/2021
PS : Burari
State Vs Amit Mehra
U/s 307/411/120-B/34 IPC
02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

IO/SI Suresh Bhati through VC.

Sh. Farahim Khan, Ld. Counsel for accused Amit Mehra through VC.

This is an application for grant of regular bail under Section 439 Cr.P.C., for accused Amit Mehra.

IO submits that chargesheet has been filed before the trial Court and next date of hearing thereat is 16.09.2021. Matter is listed for adjudicating the bail application of accused. However, TCR is not before the Court. Let TCR be requisitioned from the trial Court for NDOH.

Re-list on 07.07.2021.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail application no.2041/2021, FIR No. 51/2021

PS : Civil Lines

State Vs Hari Om Diwakar

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

IO/PSI Meena Chawla through VC.

Sh. Surender Kumar Singh, Ld. Counsel for accused through VC.

Sh. Gaurav Bhardwaj, Ld. Counsel for the complainant through VC.

IO has filed reply qua the explanation issued to her for non-appearance before the Court on last date of hearing. She has submitted orally as well as through her reply that she is an under trainee PSI and she was attending training program at Old Police Line on last date of hearing. Under these circumstances, her non-appearance on the said date is hereby condoned.

On the previous dates of hearing, directions were issued for requisitioning the TCR. However, TCR has yet not been placed on record. Issue notice to Ahlmad concerned to ensure that the TCR is placed before this Court on NDOH.

List on 08.07.2021.

(Arul Varma)

ASJ/Special Judge,

Electricity Court No.02, Central

Tis Hazari/Delhi/02.07.2021

Bail application no.1115/2021

FIR No. 139/2021

PS : Burari

State Vs Rajeev Chugh

U/s 498-A/406/34 IPC

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Partat Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

Sh. Anil Goel, Ld. Counsel for accused Rajeev Chugh through VC.

Sh. Bhupesh Joshi, Ld. Counsel for complainant.

Ld. Counsel for accused has submitted that matter has been settled between the parties before the Mediation Centre vide settlement deed dated 17.06.2021. Ld. Counsel for accused has further submitted that in pursuance to the settlement agreement, rupees one lac has been paid to the complainant.

Ld. Counsel for complainant Sh. Bhupesh Joshi has also acknowledged the receipt of Rupees One lac to the complainant.

Both the counsels have invited the attention of the Court towards paragraph 3 of the order dated 17.06.2021 of Mediation Centre

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wherein it was observed as under :

“That a sum of Rs.1,00,00/- (Rupees One Lakh Only) out of the settlement amount shall be paid by respondent/husband to the complainant/wife, before Ld. Referral Court, on 23.06.2021, pursuant whereof the complainant shall have no objection to the grant of bail to the respondent. Ld. Referral Court may then dispose off the bail application by making appropriate order.”

Under these circumstances, and considering the statement of Ld. Counsel of complainant Sh. Bhupesh Joshi that complainant has no objection to grant of bail to the respondent, this Court deems it fit to allow the application. Hence, accused Rajeev Chug is granted anticipatory bail. With these observations, the application moved U/s 438 Cr.PC on behalf of accused/ applicant namely Rajeev Chugh for grant of anticipatory bail stands disposed off.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail application no.2770/2021

FIR No. 39/21

PS : Civil Lines

State Vs Moveen

U/s 420/34 IPC

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Partap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

IO/ Inspector Rupesh Kumar Khatri through VC.

Sh. Arun Bhosla, Ld. Counsel for accused through VC.

Sh. Rishikesh Kumar Gupta, Ld. Counsel for complainant.

Adjournment has been sought on behalf of Ld. Additional PP. Meantime, issue notice to the Ahlmad concerned for requisitioning the TCR on NDOH. Further, it has been submitted that bail application of co-accused is listed for 05.07.2021. Accordingly, matter is adjourned for 05.07.2021.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail application no.903/2021
FIR No. 809/2015
PS : Burari
State Vs Brahm Prakash
U/s 420/467/468/471/34 IPC

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Partat Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

IO/SI Satender Singh through VC.

Sh. Rajeev Bhat, Ld. Counsel for accused through VC.

Sh. Mohinder Pal Singh, Ld. Counsel for complainant through VC.

This is an application for grant of anticipatory bail under Section 438 Cr. P.C., for accused Braham Prakash.

Ld. Counsel seeks adjournment stating that he desires to file some more documents.

At request, list on 03.08.2021.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail application no.1728/21
FIR No. 166/21
PS : Roop Nagar
State Vs Raghav Kalra
U/s 406/420/467/468/471/120-B IPC

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Partat Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

Sh. Raghav Kalra, Ld. Counsel for accused through VC.

This is an application for grant of anticipatory bail under Section 438 Cr. P.C., for accused/applicant Raghav Kalra. Let notice to the application be issued to IO/SHO for 06.07.2021.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail application no.1726/21

FIR No. 136/21

PS : Roop Nagar

State Vs Sonu @ Suraj

U/s 392/394/34 IPC

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Partap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

IO/ASI Om Prakash through VC.

Sh. Om Kar Sharama, Ld. Counsel for accused through VC.

This is an application for grant of bail under Section 439 Cr. P.C., for accused Sonu @ Suraj.

Reply to the application received from IO.

Ld. Counsel for accused has submitted that he has not received the copy of chargesheet and is making arguments sole on the basis of the FIR and contents therein. Ld. Counsel for accused has submitted that accused has been falsely implicated in the present case. He has further submitted that even though the accused has been shown to be involved in number of cases. However, accused has been acquitted in majority of the case. Ld. Counsel for accused submits that no recovery has been effected in the present case from the accused. Accordingly, he submits

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that investigation is over and accused is ought to be released on bail.

Ld. Additional PP for the State as well as IO opposed the bail application as per law.

Submissions heard.

A perusal of record specifically the SCRB report of the accused reveals that accused has been involved in as many as 32 cases. After perusing the application itself, it becomes apparent that accused is still involved in as many as 12 cases including those under the Arms Act. In view of the above facts and circumstances, this Court is inclined to concur with the submissions of IO that if bail is granted, accused may jump the bail and commit offences again. Accordingly, keeping in account the previous involvements of the accused and his conduct, this Court is not inclined to grant bail to the accused at this juncture, and therefore present application is dismissed.

Copy be this order be Uploaded on the Website of the Court.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail application no.2642
FIR No. 94/21
PS : Subzi Mandi
State Vs Mohd. Jahangir

02.07.2021

Vide order No.887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police stations Partat Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad till further order through Video Conferencing Mode.

Pr. : Sh. Balbir Singh, Ld. Additional PP for the State through VC.

Sh. Wahj Ahmed, Counsel for accused through VC.

This is an application under Section 439 Cr. PC for grant of bail of accused Mohd. Jahangir.

TCR received. Reply to the application also received.

Some clarifications are required from the IO. Let notice be issued to the IO appear through VC on 09.07.2021.

(Arul Varma)
ASJ/Special Judge,
Electricity Court No.02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2584
FIR No. 260/21
P.S. Burari
U/s 323/342/376/377/498A/506/509/34 IPC
State Vs. Karan Singh
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Manoj Pant, Ld. Counsel for the applicant/accused through VC.
IO / SI Puhpender is present through VC.

Sh. Jai Subhash Thakur, Ld. Counsel for the complainant / prosecutrix through VC.

On the previous date of hearing, the IO was directed to file further reply / verification report. IO seeks some more time to file the same as he has submitted that previously the investigation was handled by PSI Seema.

Under these circumstances re-list for filing detailed / further reply and consideration on the bail application on 08.07.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2619
FIR No. 354/21
P.S. Burari
U/s 308/34 IPC
State Vs. Mohit Waliya @ Karan
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present:Sh. Balbir Singh, Ld. Addl. PP for State through VC.
SI Pushpender on behalf of IO/ASI Arvind Kumar through VC.

SI Pushpender states that the accused has already been arrested on 24.06.2021 and has been sent to J/C.Under these circumstances, the present anticipatory bail application has become infructuous and is accordingly dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2682
FIR No. 348/21
P.S. Burari
State Vs. Tanish Dhiman
U/s 392/34 IPC
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Tanish Dhiman for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Sunil Kumar, Ld. Counsel for accused Tanish Dhiman through VC.

IO/SI Suresh Bhatia is present through VC.

Ld. Counsel for accused has stated that accused Tanish Dhiman is in J/C since 23.05.2021. Ld. Counsel has submitted that investigation is almost complete. Further it has been submitted that the accused is a young offender aged 20 years. Further Ld. Counsel has submitted that accused has been discharged / released in another cases i.e. case FIR No. 311/21, U/s 356/379/34 IPC, FIR No. 279/21, U/s 356/379/34 IPC and FIR No. 325/21, U/s 356/379/34 IPC.

Per-contra Ld. Addl. PP for the State alongwith IO/SI Suresh

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Bhatia have opposed the bail application. Ld. Addl. PP for State has submitted that accused Tanish Dhiman is involved in a number of cases. Further it has been submitted that accused Tanish Dhiman was caught on the spot and recovery of the phone was affected from his accomplice Deepak.

Heard. Perused the record.

Accused Tanish Dhiman is in J/C since 23.05.2021. A perusal of record reveals that the investigation is almost complete. Recovery has been affected. Further in a number of cases the accused have been released / discharged. Further keeping in mind the young age of accused Tanish Dhiman, this Court deems it fit to grant bail to the accused. Thus, the accused Tanish Dhiman is admitted on bail on furnishing bail bond and surety bond of Rs. 10,000/- with one surety of the like amount to the satisfaction of Ld. CMM/Ld.ACMM/ Ld.Link MM/ Ld.Duty MM as the case may be, subject to the condition:-

- 1.He shall not visit the place of complainant or the witnesses in any manner during investigation or trial and shall not try to tamper the evidence or hamper the trial or investigation, in any manner.
- 2.He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform any change without delay to the IO or to the Court as the case may be.
- 3.He shall join the investigation and attend the trial without any single default.

It is pertinent to note that any observations and expressions in this

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order shall not have any bearing on the merits of the case.

With these conditions bail application moved under Section 439 Cr. P.C., for grant of regular bail to accused Tanish Dhiman stands disposed off.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2771
FIR No. 348/21
P.S. Burari
U/s 392/34 IPC
State Vs. Deepak

02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Deepak for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Akhilesh Vikram Shukla, Ld. Counsel for accused Deepak through VC.

IO/SI Suresh Bhatia is present through VC.

Ld. Counsel for accused has stated that accused Deepak is in J/C since 25.05.2021. Ld. Counsel has submitted that investigation is almost complete. Further it has been submitted that the accused is a young offender aged 19 years. Further Ld. Counsel has submitted that accused has been discharged / released in another cases i.e. case FIR No. 311/21, U/s 356/379/34 IPC and FIR No. 325/21, U/s 356/379/34 IPC.

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Per-contra Ld. Addl. PP for the State alongwith IO/SI Suresh Bhatia have opposed the bail application. Ld. Addl. PP for State has submitted that accused Deepak is involved in a number of cases.

Heard. Perused the record.

Accused Deepak is in J/C since 25.05.2021. A perusal of record reveals that the investigation is almost complete. Recovery has been affected. Further in a number of cases the accused have been released / discharged. Further keeping in mind the young age of accused Deepak, this Court deems it fit to grant bail to the accused.

Thus, the accused Deepak is admitted on bail on furnishing bail bond and surety bond of Rs. 10,000/- with one surety of the like amount to the satisfaction of Ld. CMM/Ld.ACMM/ Ld.Link MM/ Ld.Duty MM as the case may be, subject to the condition:-

1. He shall not visit the place of complainant or the witnesses in any manner during investigation or trial and shall not try to tamper the evidence or hamper the trial or investigation, in any manner.
2. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform any change without delay to the IO or to the Court as the case may be.
3. He shall join the investigation and attend the trial without any single default.

It is pertinent to note that any observations and expressions in this order shall not have any bearing on the merits of the case.

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With these conditions bail application moved under Section 439 Cr. P.C., for grant of regular bail to accused Deepak stands disposed off.

Order be uploaded on the website.

(Arul Varma)

ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 1727/21
FIR No. 34/19
U/s 420 IPC
P.S. Civil Lines
State Vs. Sushil Khatve
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Saifi Ahmed, Ld. Counsel for applicant/accused through VC.

Reply of IO/ASI Pramod Kumar has been placed on record.

Briefly stated, the present case pertains to a case of cheating whereby the complainant was lured in depositing the certain amount for obtaining the Patanjali Ayurved Franchisee at Haridwar. Ld. Counsel for accused has submitted that the accused is a native of Bihar and was not aware of the proceedings against him and is willing to join the investigation immediately. He has further submitted that the moment the accused has become aware of the proceedings, he has shown his inclination to join the investigation.

Per-contra Ld. Addl. PP for the State has opposed the bail application. He has submitted that complainant has been cheated of a total amount of Rs. 4,52,200/- by the accused.

Submissions heard.

A perusal of the reply reveals that the presence of the accused could not be secured even by way of NBWs and vide order dated 17.06.2021 proceedings u/s 82 Cr.P.C. were initiated against the accused.

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FIR No. 34/19

Under these circumstances no ground of anticipatory bail is made out. Accordingly the present anticipatory bail application is hereby dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 1729/21
FIR No. 206/21
U/s 323/341/506/34 IPC
P.S. Timar Pur
State Vs. Sanjay Singh
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Praduman Rai, Ld. Counsel for applicant/accused through VC.

ASI Raj Kumar on behalf of IO/HC Manoj Kumar through VC.

Reply of the IO has been placed on record.

At the very outset, Ld. Addl. PP for the State has apprised the Court the all the offences mentioned in the FIR areailable in nature.

At this juncture Ld. Counsel for accused has, therefore, sought leave to withdraw the present bail application. Accordingly, the present bail application is hereby dismissed as withdrawn.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 979/21
FIR No. 02/21
U/s 420/468/471/506/120B/34 IPC
P.S. Crime Branch
State Vs. Sandeep Kumar Sood
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Sandeep Kumar Sood for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Jitender Singh Sirohi, Ld. Counsel for applicant / accused through VC.

TCR be requisitioned in terms of previous orders.

Put up on 07.07.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2515/21
FIR No. 02/21
U/s 420/468/471/506/120B/34 IPC
P.S. Crime Branch
State Vs. Mudassir Habib
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Mudassir Habib for grant of regular bail.

Present:Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Ashutosh Kumar, Ld. Counsel for applicant/accused through VC.

TCR be requisitioned in terms of previous orders.
Put up on 07.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2742
FIR No. 195/20
U/s 394/411/34 IPC
P.S. Roop Nagar
State Vs. Ghanshyam @ Buddha
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Ghanshyam @ Buddha for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
None for the accused despite repeated calls through VC.
Put up for further proceedings on 09.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

Bail Application No. 2550
FIR No. 634/20
U/s 380 IPC
P.S. Wazirabad
State Vs. Amir Khan
02.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Amir Khan for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
None for the accused despite repeated calls through VC.
Put up for further proceedings on 09.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/02.07.2021

